AMAR UJALA, Ghaziabad, 8.1.2023
Page No. 3, Size:(10.54)cms X (9.66)cms.

मानव तस्करी गिरोह का भंडाफोड़ एटा से दंपती समेत छह गिरफ्तार

कानपुर : शहर की एक किशोरी की तलाश में इन तक पहुंची पुलिस

अमर उजाला ब्यूरो

कानपुर। थाना रायपुरवा पुलिस ने बेसहारा किशोरियों को चंगुल में फांसकर बेचने वाले गिरोह का राजफाश किया है। एटा के दंपती समेत छह लोगों को शुक्रवार रात को गिरफ्तार कर लिया। दंपती का एटा में कोई आपराधिक रिकॉर्ड नहीं है। एक किशोरी को भी मुक्त कराया है, जोकि नवंबर 2022 में लापता हुई थी। उसकी बरामदगी के प्रयास में पुलिस लगी थी। इसी क्रम में यह गिरोह हत्थे चढ़ गया। गिरोह के अन्य सदस्यों की धरपकड़ के लिए पुलिस दबिश दे रही है।

डीसीपी सेंट्रल रविंद्र कुमार ने बताया कि 9 नवंबर 2022 में रायपुरवा निवासी 14 वर्षीय किशोरी लापता हो गई थी। परिजनों ने इलाकाई अफरोज अली पर शक के आधार पर मुकदमा दर्ज कराया, लेकिन जांच में उसके खिलाफ साक्ष्य नहीं मिले थे। हालांकि मामले की जांच जारी थी। तभी पुलिस को सुराग मिला। एटा के रहने वाले इकबाल उर्फ राजू व उसकी पत्नी चांदनी उर्फ पूजा समेत छह को गिरफ्तार किया। लापता किशोरी भी एटा से बरामद हो गई। पुलिस की पूछताछ में पता चला कि रायपुरवा की किशोरी 9 नवंबर 2022 को घर से चली गई थी। शाम को वह चांदनी को मिल गई। वह उसे ले गई। आरोपियों ने इसके साथ ही पांच और किशोरी को अगवा करने की बात कबूली है।

किशोरियों को अगवाकर बेचने वाला गिरोह पुलिस की गिरफ्त में। -संवाद

50 हजार में किया था बालिका का सौदा

इकबाल व चांदनी ने किशोरी को नत्थूलाल को बेचा था। इसके एवज में 50 हजार रुपये लिए थे। पूछताछ में नत्थूलाल ने बताया कि उसने अपने बेटे के लिए किशोरी को खरीदा था। सवाल है कि पुलिस ने उसके बेटे को आरोपी क्यों नहीं बनाया। उच्चाधिकारियों का कहना है कि केस की विवेचना जारी है। जिनके खिलाफ साक्ष्य व गवाह होंगे, उनको आरोपी बनाया जाएगा।

ये आरोपी हुए गिरफ्तार

- इकबाल उर्फ राजू, ग्राम सराय अगहत, थाना नयागांव, एटा
- चांदनी उर्फ पूजा, सराय अगहत, थाना नयागांव, जिला एटा
- धनपाल, हरेंडी, थाना उसैहत, जिला बदायूं
- गुड्डू, गांव भकरौली, थाना उसैहत, जिला बदायूं
- हरि सिंह, नई बस्ती भौंती कीलापुर थाना मिर्जापुर, जिला शाहजहांपुर
- नत्थूलाल, कलिया काजिमपुर, थाना कुंवरगांव जिला बदायूं

किशोरी के फोन से पुलिस को मिला सुराग

पुलिस किशोरी की बरामदगी नहीं कर पा रही थी। पीड़ित किशोरी ने चार दिन पहले अपने परिजन को किसी तरह फोन कर बताया कि वह एटा में है। तब पता चला कि वह इन आरोपियों के चंगुल में है। परिजन ने इसकी जानकारी पुलिस को दी। इसके बाद पुलिस नंबर ट्रेस कर आरोपियों तक पहुंची।

मणिपुर: एनएचआरसी ने वरिष्ठ पत्रकार को हिरासत में लिए जाने के खिलाफ मामला दर्ज किया

https://jantaserishta.com/local/manipur/manipur-nhrc-registers-case-against-detention-of-senior-journalist-1905285

इम्फाल: मानवाधिकार रक्षकों की चेतावनी (एचआरडीए) ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), नई दिल्ली में मणिपुर पुलिस द्वारा एक वरिष्ठ पत्रकार को राज्य सरकार के खिलाफ स्थानीय टीवी पर दिए गए बयान के लिए "मनमानी हिरासत" के खिलाफ मामला दर्ज किया है. -दवा नीति। नई दिल्ली में एनएचआरसी को लिखे एक पत्र में, एचआरडीए ने कथित "उत्पीड़न, एक आवास की अवैध तलाशी, और इंफाल पूर्व में पुलिस द्वारा वरिष्ठ पत्रकार हेमंतकुमार निंगोमबम की मनमानी हिरासत" के बारे में चिंता व्यक्त की। पत्र पर एचआरडीए के राष्ट्रीय कार्यकारी सचिव हेनरी टीफगने ने हस्ताक्षर किए थे

वरिष्ठ पत्रकार हेमंतकुमार निंगोमबम स्थानीय मणिपुरी दैनिक सनालीबाक के संपादक हैं। एचआरडीए ने एनएचआरसी से अपील की कि वह इस घटना को एक "पत्रकार और एक मानवाधिकार रक्षक के खिलाफ अपने संवैधानिक रूप से गारंटीकृत मौलिक अधिकारों का प्रयोग करने" के प्रतिशोध के मामले के रूप में मानें। इसने एनएचआरसी से मणिपुर के पुलिस महानिदेशक को तत्काल मामले की तत्काल और निष्पक्ष जांच शुरू करने और दो सप्ताह के भीतर एनएचआरसी को एक रिपोर्ट प्रस्तुत करने का निर्देश देने का आग्रह किया।

इसने निंगोमबम के लिए सुरक्षा भी मांगी। एचआरडीए के मुताबिक, बुधवार सुबह करीब 7:30 बजे इरिलबंग पुलिस थाने के दूसरे प्रभारी अधिकारी के नेतृत्व में मणिपुर पुलिस कर्मियों की तीन गाड़ियां हेमंतकुमार निंगोबम के आवास पर गईं. पुलिस कर्मी उसे इरिलबंग पुलिस स्टेशन ले गए और रिहा होने से पहले उसे लगभग चार घंटे तक हिरासत में रखा। इसमें यह भी उल्लेख किया गया है कि एम प्रदीप सिंह, एसपी इंफाल ईस्ट और थेमथिंग नगासंगवा, आईजीपी, पुलिस स्टेशन में संपादक से मिलने आए थे।

एचआरडीए के अनुसार, पुलिस द्वारा हिरासत में लिए जाने का कारण एक स्थानीय टीवी चैनल आईएसटीवी पर एक पैनल चर्चा में अफीम कार्टेल के संबंध में सरकार की नशीली दवाओं के विरोधी नीति पर अपनी राय व्यक्त करना था। एचआरडीए ने कहा कि यह पहली बार नहीं था जब सुरक्षाकर्मियों ने

सरकार के खिलाफ अपनी राय व्यक्त करने के लिए राज्य में पत्रकारों को गिरफ्तार किया और हिरासत में लिया। इससे पहले, ऐसे कई मामले सामने आए हैं, जहां कई पत्रकारों को गिरफ्तार किया गया है और राष्ट्रीय सुरक्षा अधिनियम के तहत तुच्छ आरोपों में मामला दर्ज किया गया है।

HINDUSTAN TIMES, Online, 8.1.2023
Page No. 0, Size:(0)cms X (0)cms.

Bengaluru: Accused dies in police custody; Kin alleges custodial death

https://www.hindustantimes.com/cities/bengaluru-news/bengaluru-accused-dies-in-police-custody-kin-alleges-custodial-death-101673059601056.html

"He was to be produced before the court on Thursday. However, when the Station House Officer of the police station noticed the accused Vinod on early Thursday, he was found to be unconscious, Bengaluru police said.

An accused arrested in an attempted dacoity case died under mysterious circumstances here at Bengaluru's Cottonpet police station on Thursday, Police said. The kin of the deceased alleged it to be a case of "custodial death"

Deceased Vinod, who was in police custody, is a resident of Cottonpet, Bengaluru was brought to the police station on Wednesday in connection with a case.

"He was to be produced before the court on Thursday. However, when the Station House Officer of the police station noticed the accused Vinod on early Thursday, he was found unconscious," Bengaluru police said.

The Cottonpet police had brought the accused Vinod to the police station on Wednesday evening on a non-bailable warrant.

"Vinod had fallen unconscious in the early morning on Thursday. He was taken to Victoria Hospital around 3 am, where he was pronounced dead on arrival by doctors who examined him," police added.

Bengaluru Police said they had registered a case of custodial death.

All procedures will be followed in this case in accordance with the National Human Rights Commission (NHRC) Act. And the case will be handed over to the Criminal Investigation Department (CID) of the Karnataka State Police," Deputy Commissioner of Police, West Division, Bengaluru City, Laxman Nimbaragi said.

Cottonpet police had registered a case of attempted dacoity against Vinod on April 21, 2017. The other four accused were reportedly arrested while planning to rob passers-by near the compound of the Veterinary Hospital on Mysore Road.

Police said they were on the lookout for Vinod after the court issued three Non-Bailable Warrants against him.

"Vinod was under the influence of alcohol when he was brought to the station. He was put in a cell around 7 pm. As per the procedure, the SHO has to check the accused in the cells every two hours," Bengaluru Police said.

NHRC Seeks Reports From 3 States, Centre & Railway Board On Human Trafficking Via Odisha

https://odishabytes.com/nhrc-seeks-reports-from-3-states-centre-railway-board-on-human-trafficking-via-odisha/

Bhubaneswar: Taking suo motu cognizance of a media report that Berhampur railway station in Odisha has become a major transit point for human trafficking from Bihar to Andhra Pradesh, the NHRC has issued notices to three states, Centre and railway board.

The National Human Rights Commission (NHRC) took serious note of media report that during the year 2022, a total of 343 children were rescued from Berhampur station in Gajnam district but neither they nor their families were provided with benefits of various government welfare schemes for rehabilitation.

The Government Railway Police (GRP) and Railway Protection Force (RPF) rescued them but the persons behind their plight evaded arrest, the NHRC report said.

In its observation, the NHRC said, if true, it amounted to a violation of the human rights of the victims. Accordingly, it has issued notices calling for reports within six weeks from the Chief Secretaries and DGs of Police of Bihar, Odisha and Andhra Pradesh, the Secretary, Union Ministry of Women and Child Development and Chairman, Railway Board.

The incidents of trafficking for the purpose of forced labour or other exploitations in the form of begging, sexual exploitation, and criminal activities continue unabated due to lack of monitoring mechanisms and insufficient deterrence against perpetrators of crimes, the Commission said in a statement.

Therefore, in light of the incidents as carried in the media report on January 2, 2023, the reports of the chief secretaries of the three states are expected to include preventive mechanism as per the National Action Plan to Combat Trafficking for commercial and sexual exploitation of children and rehabilitation of the rescued children by uniting them with their families by making them available the benefits of various welfare schemes initiated by Centre and state government, the commission said.

The reports of the Director Generals of Police of the three states are also expected to include the status of the implementation of SOP issued by the NHRC, how many cases have been registered for child trafficking during the last 3 years, the outcome of the investigation, and the conviction, if any.

“The DGP, Odisha must also specify in the report whether any arrest has been made in the incidents mentioned in the media report, and if not what steps have been taken to this effect,” the statement said.

The Secretary, Union Ministry of Women and Child Development, has to submit a report about the mechanism that has already been adopted or is likely to be adopted to eradicate completely child trafficking in view of the constitutional provision, and the law in force.

The report from the Centre should also mention the steps being taken or likely to be taken with regard to the implementation of the Central Advisory Committee recommendations for the prevention of the trafficking of a child, starting from the pre-rescue stage to the post-rescue operations, and the rehabilitation as well as the other measures, it said.

The Chairman of the Railway Board was asked to submit an action-taken report specifying how railway personnel should be more proactive and vigilant like the incident referred in Berhampur railway station across the country to rescue more such trafficked children and to act in coordination with the respective state governments for the purpose of not only reuniting the children with the family but also insisting the state governments for rehabilitation of those rescued children.

Humans Rights Body Appeals to NHRC Against Manipuri Journo's Detention

https://www.newsclick.in/humans-rights-body-appeals-nhrc-against-manipuri-journos-detention

Senior journalist Hemantakumar Ningombam was detained for his statement on the state government's anti-drug policy.

A human rights organisation has appealed to the National Human Rights Commission (NHRC), New Delhi, against the "arbitrary detention" of senior Manipuri journalist Hemantakumar Ningombam for his statement on the state government's anti-drug policy on TV.

In a letter sent to the NHRC, the Human Rights Defenders Alert (HRDA) alleged "harassment, illegal search of a residence and arbitrary detention of senior journalist Hemantakumar Ningombam by police in Imphal East", the EastMojo reported.

The letter, signed by HRDA national working secretary Henri Tiphagne, appealed to the NHRC to treat the detention of Ningombam, who is the editor of the local Manipuri vernacular daily Sanaleibak, as a case of reprisal against a "journalist and a human rights defender for exercising his constitutionally guaranteed fundamental rights".

The HRDA further requested the NHRC to urgently direct the director general of the police to start an immediate and impartial investigation into the matter and submit a report to the Commission within two weeks and also asked for Ningombam's security.

According to the HRDA, three police vehicles led by the second officer-in-charge of Irilbung Police Station picked up Ningombam from his residence around 7.30 am on Wednesday and detained him for around four hours before releasing him. M Pradip Singh, SP Imphal East, and Themthing Ngasangva, IGP, met the journalist at the police station, the HRDA added.

The police said, as per the HRDA, Ningombam was detained for his opinion on the government's anti-drug policy in relation to the poppy cartel on a panel discussion on local channel ISTV.

This was not the first detainment of a journalist in the state for expressing an opinion against the government, the HRDA alleged. Many journalists have been arrested and booked under the National Security Act on frivolous charges, it further alleged.

SAMACHAR NAMA, Online, 8.1.2023
Page No. 0, Size:(0)cms X (0)cms.

Human Rights Commission : मानव तस्करी पर केंद्र, बिहार, ओडिशा और आंध्र प्रदेश सरकारों को किया नोटिस जारी

https://samacharnama.com/states/delhi-news/Human-Rights-Commission-Notice-issued-to-Central-Bihar/cid9656120.htm

दिल्ली न्यूज डेस्क !! राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ओडिशा में ब्रह्मपुर रेलवे स्टेशन के रास्?ते से मानव तस्करी की कई कथित घटनाओं पर केंद्र, बिहार, ओडिशा और आंध्र प्रदेश सरकारों सहित रेलवे बोर्ड को नोटिस जारी किया है। सभी से छह सप्ताह के भीतर रिपोर्ट देने को कहा गया है। एनएचआरसी ने बताया कि उन्होंने मीडिया रिपोर्ट का स्वत: संज्ञान लिया है, जिसमें ओडिशा के गंजम जिले में ब्रह्मपुर रेलवे स्टेशन मानव तस्करी के लिए बिहार से आंध्र प्रदेश के लिए एक प्रमुख पारगमन बिंदु बन गया है। आयोग के अनुसार कथित तौर पर, वर्ष 2022 के दौरान, कुल 343 बच्चों को स्टेशन से बचाया गया था, लेकिन न तो उन्हें और न ही उनके परिवारों को पुनर्वास के लिए विभिन्न सरकारी कल्याणकारी योजनाओं का लाभ प्रदान किया गया। वहीं उनकी दुर्दशा के लिए जिम्मेदार व्यक्ति गिरफ्तारी से भी बच गए। आयोग ने कहा कि यदि यह सही है तो ये पीड़ितों के मानवाधिकारों का घोर उल्लंघन है।

आयोग ने तीन राज्यों के मुख्य सचिवों की रिपोर्ट में बच्चों के व्यावसायिक और यौन शोषण के लिए तस्करी से निपटने के लिए राष्ट्रीय कार्य योजना के अनुसार निवारक तंत्र को तैयार करना और विभिन्न कल्याणकारी योजनाओं का लाभ उपलब्ध कराकर बचाए गए बच्चों को उनके परिवारों के साथ मिलाकर उनका पुनर्वास आदि शामिल करना अपेक्षित है। वहीं आयोग ने तीन राज्यों के पुलिस महानिदेशकों की रिपोर्ट में एनएचआरसी द्वारा जारी एसओपी के कार्यान्वयन की स्थिति और पिछले 3 वर्षों के दौरान बाल तस्करी के कुल मामलों की पूरी जानकारी मांगी है। इसके अलावा आयोग ने कहा कि ओडिशा के डीजीपी को रिपोर्ट में यह भी बताना होगा कि क्या मीडिया रिपोर्ट में उल्लिखित घटनाओं में कोई गिरफ्तारी हुई है और यदि नहीं तो इस आशय के लिए क्या कदम उठाए गए हैं। वहीं आयोग ने कहा कि केंद्रीय महिला एवं बाल विकास मंत्रालय के सचिव को संवैधानिक प्रावधान और मौजूदा लागू कानून के मद्देनजर पूरी तरह से बाल तस्करी को खत्म करने के लिए पहले से ही अपनाए गए या अपनाए जाने वाले तंत्र के बारे में एक रिपोर्ट प्रस्तुत करनी होगी। साथ ही रेलवे बोर्ड के अध्यक्ष को भी इन मामलों में की गई कार्रवाई रिपोर्ट प्रस्तुत करनी होगी।

Imphal NHRC ने वरिष्ठ पत्रकार को हिरासत में लिए जाने के खिलाफ मामला दर्ज किया

https://samacharnama.com/city/imphal/Imphal-NHRC-registers-case-against-detention-of-senior/cid9655600.htm

मणिपुर न्यूज़ डेस्क, मानवाधिकार रक्षक चेतावनी (HRDA) ने राष्ट्रीय मानवाधिकार आयोग (NHRC), नई दिल्ली में मणिपुर पुलिस द्वारा एक वरिष्ठ पत्रकार को "मनमाने ढंग से हिरासत में लेने" के खिलाफ एक मामला दर्ज किया है, जो राज्य सरकार के नशीली दवाओं के खिलाफ स्थानीय टीवी पर उनके बयान के लिए था। नीति।

नई दिल्ली में एनएचआरसी को लिखे एक पत्र में, एचआरडीए ने कथित "उत्पीड़न, एक आवास की अवैध तलाशी, और इंफाल पूर्व में पुलिस द्वारा वरिष्ठ पत्रकार हेमंतकुमार निंगोमबम की मनमानी हिरासत" के बारे में चिंता व्यक्त की। पत्र पर एचआरडीए के राष्ट्रीय कार्यकारी सचिव हेनरी टीफगने ने हस्ताक्षर किए थे

एचआरडीए ने एनएचआरसी से अपील की कि वह इस घटना को एक "पत्रकार और एक मानवाधिकार रक्षक के खिलाफ अपने संवैधानिक रूप से गारंटीकृत मौलिक अधिकारों का प्रयोग करने" के प्रतिशोध के मामले के रूप में मानें।

इसने एनएचआरसी से मणिपुर के पुलिस महानिदेशक को तत्काल मामले की तत्काल और निष्पक्ष जांच शुरू करने और दो सप्ताह के भीतर एनएचआरसी को एक रिपोर्ट प्रस्तुत करने का निर्देश देने का आग्रह किया।

इसने निंगोमबम के लिए सुरक्षा भी मांगी।

एचआरडीए के मुताबिक, बुधवार सुबह करीब 7:30 बजे इरिलबंग पुलिस थाने के दूसरे प्रभारी अधिकारी के नेतृत्व में मणिपुर पुलिस कर्मियों की तीन गाड़ियां हेमंतकुमार निंगोबम के आवास पर गईं. पुलिस कर्मी उसे इरिलबंग पुलिस स्टेशन ले गए और रिहा होने से पहले उसे लगभग चार घंटे तक हिरासत में रखा।

इम्फाल न्यूज़ डेस्क !!!

OUTLOOK INDIA, Online, 8.1.2023
Page No. 0, Size:(0)cms X (0)cms.

NHRC Seeks Reports From Three States, Centre & Railway Board On Human Trafficking Via Odisha Railway Station

https://www.outlookindia.com/national/nhrc-seeks-reports-from-three-states-centre-railway-board-on-human-trafficking-via-odisha-railway-station-news-251552

Taking suo motu cognizance of a media report that Berhampur railway station in Odisha's Ganjam district has turned into a major transit point for human trafficking from Bihar to Andhra Pradesh, the NHRC has issued notices to three states, Centre and railway board.

Taking suo motu cognizance of a media report that Berhampur railway station in Odisha's Ganjam district has turned into a major transit point for human trafficking from Bihar to Andhra Pradesh, the NHRC has issued notices to three states, Centre and railway board.

The National Human Rights Commission (NHRC) took seriously the media report that said that during the year 2022, a total of 343 children were rescued from Berhampur station but neither they nor their families were provided with benefits of various government welfare schemes for rehabilitation.

The Government Railway Police (GRP) and Railway Protection Force (RPF) rescued them but the persons behind their plight evaded arrest, the NHRC report said.

In its observation, the NHRC said, if true, it amount to a violation of the human rights of the victims. Accordingly, it has issued notices calling for reports within six weeks from the Chief Secretaries and Director Generals of Police of Bihar, Odisha and Andhra Pradesh, the Secretary, Union Ministry of Women and Child Development and Chairman, Railway Board.

The incidents of trafficking for the purpose of forced labour or other exploitations in the form of begging, sexual exploitation, and criminal activities continue unabated due to lack of monitoring mechanisms and insufficient deterrence against perpetrators of crimes, a statement issued by the commission said.

Therefore, in light of the incidents as carried in the media report on January 2, 2023, the reports of the chief secretaries of the three states are expected to include preventive mechanism as per the National Action Plan to Combat Trafficking for commercial and sexual exploitation of children and rehabilitation of the rescued children by uniting them with their families by making them available the benefits of various welfare schemes initiated by Centre and state government, the commission said.

The reports of the Director Generals of Police of the three states are also expected to include the status of the implementation of SOP issued by the NHRC, how many cases have been registered for child trafficking during the last 3 years, the outcome of the investigation, and the conviction, if any.

"The DGP, Odisha must also specify in the report whether any arrest has been made in the incidents mentioned in the media report, and if not what steps have been taken to this effect," the statement said.

The Secretary, Union Ministry of Women and Child Development, has to submit a report about the mechanism that has already been adopted or is likely to be adopted to eradicate completely child trafficking in view of the constitutional provision, and the law in force.

The report from the Centre should also mention the steps being taken or likely to be taken with regard to the implementation of the Central Advisory Committee recommendations for the prevention of the trafficking of a child, starting from the pre-rescue stage to the post-rescue operations, and the rehabilitation as well as the other measures, it said.

The Chairman of the Railway Board was asked to submit an action-taken report specifying how railway personnel should be more proactive and vigilant like the incident referred in Berhampur railway station across the country to rescue more such trafficked children and to act in coordination with the respective state governments for the purpose of not only reuniting the children with the family but also insisting the state governments for rehabilitation of those rescued children.